

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 4th day of January , 2001.

C O R A M :- Hon'ble Mr. S.K.I Naqvi, Member- J.

Orginal Application No. 1582 of 1999

Vinod, S/o Late Radheshyam
R/o 354/6, Shramik Basti, Babooperwa,
Kidwai Nagar, Kanpur.

.....Applicant

Counsel for the applicant :- Sri Gopal Singh

V E R S U S

1. Union of India through the Mahaprabanshak,
Aayudh Uparhar Nirman, Kanpur.

.....Respondents

Counsel for the respondents :- Sri Amit Sthalekar

O R D E R (oral)

(By Hon'ble Mr. S.K.I. Naqvi, J.M.)

Vinod, Applicant applied for compassionate appointment on the death in harness of his father who died on 14.12.97 while in the employment of respondents establishment. The prayer of the applicant has been refused as per annexure A-3 to the O.A which is dated 27.01.99 and according to which the applicant was not found entitled to the benefit claimed because his father died when his superannuation was due only after one year and 11 months and also on the ground that the applicant not having any attained the

5/2/2023

(to support)

liability and he is likely to be paid a sum of Rs. 1,93,028/- The applicant has come up seeking relief to the effect that the respondents be directed to consider the case for appointment on compassionate ground and the impugned order be quashed.

2. The respondents have contested the case and filed the counter reply.

3. Heard arguments as placed from the either sides and perused the records.

4. A perusal of the impugned order shows that ^{has been} it is very cryptic and had passed in a very mechanical way without giving details in support of findings regarding the period left for superannuation of deceased employee and the payment which was yet to be made. During the course of arguments learned counsel for the applicant mentions that during last three years the applicant has been paid only Rs. 50,000/- and no other amount has so far been paid to him. However, I find it a fit matter to be remanded back for reconsideration with the direction as under:-

" The competent authority in the respondents establishment to re-consider the case ~~of~~ of the applicant for compassionate appointment in the light of above observation and decide the same within four months from the date of communication of this order. "

The O.A is decided accordingly.

5. No order as to costs.

See page
Member- J.

/Anand/